

/931803/2023

सीमा-शुल्क आयुक्तालय (निर्यात)

OFFICE OF THE COMMISSIONER OF CUSTOMS (EXPORT)

हवाई कार्गो निर्यात, नवीन सीमा शुल्क भवन, निकट ड० गा० अ० हवाई अड्डा, नई दिल्ली-११००३७

Air Cargo Export, New Customs House, Near IGI Airport: New Delhi-37

C.No. GEN/TECH/csdn/79/2022-Tech-O/o Commr-Cus-ACC (E)-Delhi/ Date: 02.01.2023

Public Notice No. 35/2022
DIN No. 20221274NG000081810E108 to 124
03/01/23

Subject: Transshipment permission to M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd., New Courier Terminal, Near IGI Airport, New Delhi – 110037, for transshipment of import goods from New Courier Terminal, Delhi to Air Cargo Ports namely Delhi Cargo, Mumbai, Chennai, Bangalore, Hyderabad, Ahmedabad, Coimbatore, Jaipur, Trivandrum, Cochin and Kolkata through M/s. SpiceJet Ltd and M/s Blue Dart Aviation Ltd.

Attention of trade and all concerned is brought to Public Notice in terms of Goods Imported (Conditions of Transshipment) Regulation, 1995 and Circular no. 06/2007-Cus dated 02.01.2007, as amended from time to time, *vide* which M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd., New Courier Terminal, Near IGI Airport, New Delhi – 110037 has been accorded permission to transship goods from New Courier Terminal, Delhi to Air Cargo ports namely Delhi Cargo, Mumbai, Chennai, Bangalore, Hyderabad, Ahmedabad, Coimbatore, Jaipur, Trivandrum, Cochin and Kolkata through M/s. SpiceJet Ltd and M/s Blue Dart Aviation Ltd.

2. The request of M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd. for the said transshipment permission has been examined and is granted upto 01.01.2025 upto expiry date of its Bank Guarantee subject to compliance of procedures and conditions stipulated below.. The said transshipment permission through M/s Blue Dart Aviation Ltd will be valid upto 1.1.2025 as the bond given by M/s Blue Dart Aviation Ltd is valid upto 31.01.2026 and is exempted from furnishing Bank Guarantee. However, if the conditions of exemption from BG are breached by M/s Blue Dart Aviation Ltd before 01.01.2025, then the said transshipment of FedEx through M/s Blue Dart Aviation Ltd will also expire on such date of requirement of BG by M/s Blue Dart Aviation Ltd. Similarly, transshipment permission of FedEx through M/s. SpiceJet Ltd upto 01.01.2025 will be valid beyond 16.10.2023, the date of expiry of BG given by M/s. SpiceJet Ltd if it is duly renewed before such expiry by M/s. SpiceJet Ltd and due intimation of such renewal is given in time to Customs. :

- i. An appropriate Transshipment Bond of Rs 60,00,00,000/- (Rupees Sixty Crores only) along with appropriate Bank guarantee of Rs 9,00,00,000/- (Rupees Nine Crores only) have been executed by M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd. for compliance of law and procedure relating to transshipment prescribed in Chapter-VIII of Customs Act, 1962, Circular no. 06/2007-Cus dated 02.01.2007 and

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- any other Rules, Regulations, Notifications and Instructions issued on the subject from time to time.
- ii. The goods sought to be transshipped shall be specifically mentioned in the import manifest or the import report, as the case may be, for transshipment to any customs station. Transshipment of goods not specifically manifested as for transshipment will not be permitted.
 - iii. On arrival of flight, the transshipment cargo is to be segregated at custodian's premises.
 - iv. After unloading of the imported goods under the custom supervision, a segregation report shall be prepared duly signed by the representative of M/s FedEx Transportation and Supply Chain Services (India) Pvt. Ltd.
 - v. The goods meant for transshipment shall be transferred to the TP godown and a transfer advice as prescribed shall be prepared duly signed by the representative of M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd.
 - vi. TP Godown shall be safely and adequately secured and shall be operated under the supervision of the custom official only and shall be secured with a double lock.
 - vii. For transshipment of courier shipment, the carrier/console agent is required to file an application for transshipment of courier shipments, consigned to another airport as indicated in HAWB, cargo transfer manifest (CTM) prepared by the carrier/console agent, as the case may be. may itself be treated as application for trans-shipment. Separate CTMs may be prepared destination wise. Such Transshipment should be approved by the proper officer.
 - viii. Transshipment of goods not specifically manifested for transshipment will not be permitted. The cargo mentioned in the CTM need to be escorted by the preventive officer from the warehouse of the custodian to the warehouse of receiving airlines which acknowledges the same. The concerned airlines/custodian warehouse should have double locking arrangements, one Key of which will be with the airlines/Custodian and the other with customs, for storage of trans-shipment cargo. No physical examination needs to be conducted, except on specific intelligence, for following trans-shipment and only marks and number of cargo need to be verified.
 - ix. These transshipment goods shall be X-rayed by an authorized representative in the presence of Customs official.
 - x. The receiving airlines/carrier should prepare its cargo manifest and transshipment be allowed under Customs supervision. The value of transshipped cargo should be debited from the transshipment Bond.
 - xi. Customs at destination airport will acknowledge the receipt of the cargo and send back the acknowledgement manifest through the carrier. The carrier should produce such acknowledgement at the originating airport within 10 days of trans-shipment. On the basis of such acknowledgement the Trans-shipment Bond would be re-credited.

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- xii. The bag containing the imported goods to be transshipped should be durable. These packages or individual packages as the case may be, shall be sealed with the custom department seals by the proper officer and in the presence of an accredited representative of the carrier and M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd. The bags required for locking and material required for sealing shall be provided by M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd.
- xiii. A fee of Rupees Twenty, on presentation, for each application for transshipment of the goods shall be charged.
- xiv. M/s. FedEx Transportation and Supply Chain Services (India) Pvt. Ltd. shall maintain records and registers in respect of transshipment of goods and shall submit them for inspection as and when directed by the proper officer.
- xv. It shall be ensured that import general manifest (containing the details of import goods so carried) duly attested and sealed by the customs shall be carried by the pilots of the flights carrying the said goods and handed over to the proper customs authorities at the customs station of destination in India.
- xvi. The said goods in safe and intact condition shall be produced to the proper customs authorities at the said customs station and a certificate to that effect issued by the customs authorities shall be submitted to the proper officer, within 15 days or within such extended period as such officer may allow. On production of said certificate, the bond shall stand discharged. In case of failure to produce the certificate, an amount equal to the value, or as the case may be of the market price of imported goods in respect of which the said certificate is not produced shall be paid by custodian.
- xvii. M/s FedEx Transportation and Supply Chain Services (India) Pvt. Ltd. and the carrier shall carry out the instructions issued from time to time by the proper officer to ensure safe custody and transportation of imported goods to be transshipped, due arrival of such imported goods at their respective destination and to receive acknowledgements of the proper officer at those destination.
- xviii. The permission can be renewed on the satisfactory fulfillment of conditions and is liable to be withdrawn at any time.

Signed by Sanjay Bansal
Date: 02-01-2023 18:31:54

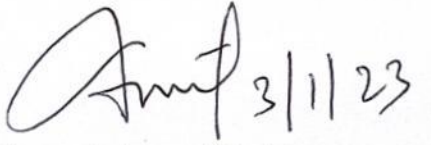
(Sanjay Bansal)
Commissioner

Copy to:-

1. The Principal Chief Commissioner of Customs (DZ), New Customs House, New Delhi.
2. The Additional/Joint Commissioner of Custom, ACC Export, General / ACC-Import / ICD:TKD -Import/Export/ PPG-Import/ Export, New Delhi.
3. The Deputy / Assistant Commissioner of Customs, Review, ACC Export, Review for necessary compliance.
4. All the Deputy / Assistant Commissioner of Customs, ACC Export. New Delhi.

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5. The President, Delhi Customs Clearing Agents Association, 260-61, Anarkali Bazar, Jhandewalan Extension, DDA shopping complex, New Delhi-110055.
6. The DC/AC (EDI), New Custom House, New Delhi with a request to upload the same on the Departmental/Customs website: www.delhicustoms.gov.in under intimation to this office.
7. The Deputy Commissioner of Customs, New Courier Terminal, New Delhi, with the direction to bring it to the notice of all the authorized Couriers working at New Courier Terminal, New Delhi.
8. The Delhi International Airport Ltd., IGI Airport, Cargo Terminal, New Delhi.
9. Notice Board, New Custom House/New Courier Terminal, New Delhi.
10. M/s FedEx Transportation and Supply Chain Services (India) Pvt. Ltd., New Courier Terminal, Near IGI Airport, New Delhi – 110037.
11. Guard File.



Assistant Commissioner (Tech.)
ACC Export.